

**Government of Jammu and Kashmir  
Civil Secretariat, Revenue Department.**

**NOTIFICATION  
Jammu, the 4<sup>th</sup> February, 2011**

SRO 48. In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963) and in partial modification of Notification SRO 281 dated 2<sup>nd</sup> September, December, 2009, the Government hereby appoint Shri A. K Sharma, Addl. Deputy Commissioner, Rajouri to be the competent authority for purpose of the said Act within the jurisdiction of Tehsil Darhal and Tehsil Koteranika of District Rajouri.

By order of the Government of Jammu and Kashmir.


Sd/-  
Secretary to Government,  
Revenue Department.

Dated: 4 -02-2011

No: Rev/LB/105/78-Rajouri

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Secretary to Government, Law Department.
3. Divisional Commissioner, Jammu
4. Deputy Commissioner, Rajouri.
5. Additional Deputy Commissioner, Rajouri
6. Pvt. Secretary to Hon'ble Chief Minister.
7. Special Assistant to Hon'ble Revenue Minister.
8. Pvt. Secretary to Secretary to Government, Revenue Department.
9. Notification file/Stock file.

  
Under Secretary to Government,  
Revenue Department